

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO.1946
TO BE ANSWERED ON 12.02.2021

CHILD PROTECTION POLICY

1946. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the steps taken/being taken by the Government under the Child Protection Policy for the rehabilitation of children rescued from sexual abuse and other forms of exploitation;
- (b) the amount of funds disbursed under the said programme so far; and
- (c) the number of rescued bonded child labourers out of the total said rescued children under the said programmes?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) Under the provisions of the Juvenile Justice (Care and Protection) Act, 2015 (JJ Act), a safety network of service delivery structures alongwith institutional and non-institutional care has been stipulated for children in need of care and protection including children who have been rescued from sexual abuse and other forms of exploitation, inter-alia.

The Protection of Children from Sexual Offences (POCSO) Rules, 2020 was notified on 9th March, 2020. Section 3(5) of the POCSO Rules, 2020 mandates the respective Governments to formulate a child protection policy based on the principle of zero-tolerance to violence against children, which shall be adopted by all institutions, organizations, or any other agency working with, or coming in contact with children.

The Government implements centrally sponsored Child Protection Services (CPS) Scheme, for supporting the children in difficult circumstances, including the children who have been rescued from sexual abuse and other forms of exploitation. Fund of Rs.745.46 crores was released to the States/UTs under "Child Protection Services" (CPS) during 2019-20.

Under the Bonded Labour System (Abolition) Act, 1976, identification, release and rehabilitation of freed bonded labour is the direct responsibility of the State Government/UT Administration concerned. The Central Government provides funds to the State Governments/UT Administrations for the Central Sector Scheme for Rehabilitation of Bonded Labourers, 2016.
